

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00389/2019
Chandigarh, this the 09th day of May, 2019

...
CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)

MES No. 315291 Lakhwinder Singh, aged 48 years son of Sh. Tara Singh, Q No. 717/2 Maru Vihar, Air Force Station, Suratgarh (Rajasthan) 335804.

....Applicant

(Present: Mr. Shailendra Sharma, Advocate)

Versus

1. Union of India through Secretary, Ministry of Defence, South Block, New Delhi – 110001.
2. The Engineer-in-Chief, Army HQ, Kashmir House, Rajaji Marg, New Delhi – 110001.
3. The Chief Engineer, Western Command, Chandimandir Distt. Panchkula (Haryana) – 134107.
4. The Garrison Engineer (Air Force) Suratgarh (Rajasthan) 335804.

Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Heard.
2. We are not inclined to issue notice.
3. At this stage, learned counsel submitted that the representation dated 04.04.2019 (Annexure A-10), seeking the relevant benefit, is pending consideration at the hands of the respondents and the O.A. may be disposed of with a direction to decide that representation in accordance with law within a time-frame.

5. Considering the short prayer made by learned counsel for the applicant, the O.A. is disposed of, in limine, with a direction to the respondents to take a call and decide the indication representation (Annexure A-10) in accordance with law, within a period of three months from the date of receipt of a copy of this order.
6. Needless to say that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

(P. GOPINATH)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 09.05.2019

